

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 252
(IB)-1888(PB)/2019

IN THE MATTER OF:

L & T Housing Finance Ltd.
v.
MSA Developers Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):- -
For the Respondent(s): -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of corporate debtor-respondent.

Mr. Onkar Nath, Ld. Counsel for the respondent accepts notice. A copy of the paper book shall be handed over to him during the course of the day. Reply be filed within a week with a copy in advance to the counsel opposite.

List for arguments on 05.09.2019.



(M.M. KUMAR)
PRESIDENT



(S.K. MOHAPATRA)
MEMBER (TECHNICAL)